

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD**

(MP) IA No. 53 of 2020 in TP No. 125 of 2019 [C.P. (I.B) No.159/2018]

Coram: Hon'ble Mr. M. B. GOSAVI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT
AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.05.2020**

Name of the Company: Mangesh Vitthal Kekre RP for
Bhagwan Motors Pvt. Ltd.
V/s.
Bhagwan Motors Pvt. Ltd. & Ors.

Section: Section 33(1), 33(2), 34(1) of the Insolvency &
Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Perused the Application. I have heard Learned PCS Mr. Neelesh Gupta for the Applicant through Video Conferencing.

It appears that the CIRP period of 180 days and additional period under Section 12 of the Insolvency & Bankruptcy Code is already completed. The Resolution Professional and Committee of Creditors(CoC) did not get any Resolution Plan. This Authority left with no option but to pass order of liquidation. However, it appears that there is some objection for continuance of Resolution Professional as the 'Liquidator'. Considering provision of Section 34(4) of the IB Code this point shall be heard at length and then to be considered during the regular course, hence matter stands adjourned to 12.06.2020.

The matter to be adjourned to 12.06.2020.


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 29th day of May, 2020.